



CENTRAL ADMINISTRATIVE TRIBUNAL  
 PATNA BENCH PATNA  
 RA/05/00058/2019  
 [ Arising out of OA/051/00897/2019]

Date of Order: 12/12/2019

C O R A M

HON'BLE MR. JAYESH V. BHAIRAVIA, JUDICIAL MEMBER HON'BLE  
 MR. DINESH SHARMA,..... ADMINISTRATIVE MEMBER

Rajan Kumar ..... Applicant.

By Advocate : Shri J.K.karn

– Versus –

Union of India & Ors. ..... Respondents.

O R D E R  
 [In Circulation]

**Per Dinesh Sharma, A.M.:-** The instant Review Application has been filed by the applicants Rajan seeking review of our order dated 12.09.2019 passed in OA/050/00897/2019 by which the OA was dismissed.

2. Gone through the review petition. Some of the grounds raised in this review petition e.g. conduct of disciplinary proceeding



in non-conformity with the law laid down by the Hon'ble Apex Court in Ashok Kackar's case, and that of prejudice in the minds of the disciplinary authority., were raised as arguments in favour of grant of relief prayed in the OA and these has been dealt with by the reasoned and speaking order delivered by this Tribunal. The Review Applicant has also sought his case to be treated at par with another case listed on the same date in which notices was issued to the respondents. This is incorrect since the facts of the case differ and each case has to be disposed of/decided on its own merits. The process of review cannot be used to review the Tribunal's order on the ground mentioned in this Review application.

5. The scope of review is very limited only to correcting self evident errors. In the Tribunal's judgment dated 12.09.2019 we find that there is no apparent error on the face of record as all the points which were brought to its notice at the time of hearing have been dealt with in the impugned judgment.



5. Since there is no error in this decision, and since the review application amounts to request for re-hearing, it is beyond the scope of review. Therefore, the RA is dismissed.

[Dinesh Sharma]  
Administrative Member

Hon'ble Mr. Jayesh V. Bhairavia, Judl. Member